

ITEM NO.31

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).177/2026

VENKATESH NAYAK

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

IA No. 44983/2026 - APPROPRIATE ORDERS/DIRECTIONS

WITH

W.P.(C) No. 212/2026 (PIL-W)

IA No. 51893/2026 - STAY APPLICATION

W.P.(C) No. 211/2026 (X)

IA No. 51414/2026 - GRANT OF INTERIM RELIEF

IA No. 51415/2026 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES

W.P.(C) No. 286/2026 (PIL-W)

IA No. 68833/2026 - STAY APPLICATION

W.P.(C) No. 275/2026 (PIL-W)

IA No. 66957/2026 - EX-PARTE AD-INTERIM RELIEF

W.P.(C) No. 447/2026 (X)

IA No. 105728/2026 - STAY APPLICATION

W.P.(C) No. 655/2026 (PIL-W)

IA No. 157846/2026 - STAY APPLICATION

W.P.(C) No. 722/2026 (PIL-W)

IA No. 169890/2026 - STAY APPLICATION

Date : 07-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Ms. Bani Dikshit, Adv.

Mr. Uddhav Khanna, Adv.

Mr. Mukesh Kumar, AOR

Ms. Nisha Bhambhani, Adv.

Mr. Rajat Arora, AOR

Signature Not Verified
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ARJUN BISHTA
Date: 2026.08.12
17:04:01 IST
Reason: 

Mr. Kotla Harshvardhan, Adv.
Ms. Mariya Shahab, Adv.
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Ms. Gaytri Gupta, Adv.

Ms. Mishi Chaudhary, Adv.
Mr. Paras Nath Singh, AOR
Mr. Prasanth Sugathan, Adv.
Mr. Jayant Malik, Adv.
Mr. Syed Mohammad Haroon, Adv.

Mr. Muhammad Ali Khan, Adv.
Mr. Omar Hoda, Adv.
Mr. Apar Gupta, Adv.
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Mr. Naman Basoya, Adv.
Ms. Ayesha Khan, Adv.
Mr. Kamran Khan, Adv.
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Mr. Surya Kiran Singh, Adv.
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Ms. Cheryl D'Souza, Adv.
Ms. Anushka Singh, Adv.
Ms. Bidya Mohanty, Adv.
Ms. Katyayani Suhrud, Adv.
Mr. Abhishek Kalaiyarasan, Adv.

Ms. Vrinda Grover, Adv.
Ms. Devika Tulsiani, Adv.
Mr. Soutik Banerjee, Adv.
Mr. Aakarsh Kamra, AOR

For Respondent(s) : Mr. Tushar Mehta, Solicitor General
Mr. Gurmeet Singh Makker, AOR
Mr. Madhav Sinhal, Adv.
Mr. Rajat Nair, Adv.
Mrs. Shilpa Ohari, Adv.
Mr. Mayank Pandey, Adv.
Mr. Aman Mehta, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. K.M. Nataraj, A.S.G.
Ms. Madhulika Upadhyay, AOR
Ms. Shardha Deshmukh, Adv.
Ms. Sansriti Pathak, Adv.
Mr. Mayank Pandey, Adv.

Mr. Madhav Sinhal, Adv.

Mr. Binay Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Application (I.A. No.207839/2026) for intervention is allowed.
The applicant is permitted to assist the Court as an intervenor.

I.A. No.180443/2026 in W.P.(C) No.212/2026 & I.A. No.180841/2026 in
W.P.(C) No.286/2026

2. The prayer in both the applications is for impleadment of the
Ministry of Electronics & Information Technology as a party
respondent. The prayer is allowed. The Ministry of Electronics &
Information Technology is ordered to be impleaded as party
respondent in the respective petitions. Memo of parties be amended
accordingly.

3. Issue notice to the newly added respondent.

4. Mr. Gurmeet Singh Makker, AOR accepts notice on behalf of
newly added respondent.

5. Counter affidavit, if any, be filed within three weeks.
Rejoinder, if any, be filed one week thereafter.

6. Post the matters on 17.11.2026 (NMD).

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR